## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

### LOK SABHA STARRED QUESTION NO. 215

### **TO BE ANSWERED ON AUGUST 03, 2023**

#### **FUNDS ALLOCATED AND UTILIZED UNDER AMRUT**

NO. 215. SHRI MANOJ TIWARI:
DR. NISHIKANT DUBEY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of the funds allocated and utilized under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) during the last three years, State and year-wise;
- (b) the details of funds allocated and utilized for cities/towns classified as heritage cities under Heritage City Development and Augmentation Yojana (HRIDAY) during the last three years, State and year-wise;
- (c) whether the Government has conducted regular yearly/quarterly review study of ongoing projects under AMRUT in last three years;
- (d) if so, the State and year-wise report thereof; and
- (e) if not, the reasons therefor?

## ANSWER THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (e): A statement is laid on the table of the House.

#### STATEMENT

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. \* 215 DUE FOR ANSWER IN THE LOK SABHA ON 03 AUGUST 2023 REGARDING "FUNDS ALLOCATED AND UTILIZED UNDER AMRUT":

- (a): Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Central Assistance (CA) has been allocated to all States/ Union Territories (UTs) at the start of the Mission. The committed CA for all States/ UTs is ₹35,990 crore for projects. The year-wise details of CA released during the last three Financial Years and Utilisation Certificates (UCs) received are at ANNEXURE.
- (b): National Heritage City Development and Augmentation Yojana (HRIDAY) scheme ended on 31<sup>st</sup> March, 2019. As such, no funds have been allocated and released during the last three financial years i.e. 2020-21, 2021-22 and 2022-23.
- (c) to (e): Under AMRUT, States have been empowered to select, appraise, propose and after approval from Apex Committee of Ministry of Housing & Urban Affairs (MoHUA), implement projects within the broad framework of AMRUT Mission. Further, AMRUT guidelines have specific provisions for formation of State High Powered Steering Committee (SHPSC), headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State level. Apart from this, a State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department also exists to provide technical support to the SHPSC in monitoring and supervising the scheme at the State level. For monitoring of AMRUT projects at district level, AMRUT guidelines provide for constitution of a District Level Review and Monitoring Committee (DLRMC) which will be co-chaired by the Member(s) of Parliament along with

the District Collector. These Committees also review the progress of AMRUT scheme regularly.

Further, the Apex Committee constituted under the ambit of Mission guidelines reviews, monitors & supervises the AMRUT Mission periodically. So far, 27 Apex Committee meetings have been conducted to approve, review & monitor AMRUT projects. For assessment and monitoring of work done under AMRUT in the States/ UTs, dedicated Independent Review and Monitoring Agencies (IRMAs) have been set up in all the Mission States/ UTs. Funds are released to the States/ UTs upon satisfactory compliance of IRMA reports. Also, in order to fast-track the implementation of AMRUT, the progress is periodically reviewed & monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by MoHUA with the States/ UTs & their Urban Local Bodies (ULBs). There is a dedicated AMRUT portal for tracking the progress of projects provided by the States/ UTs. National Mission Directorate is also providing handholding support to the States/ UTs and ULBs from time to time to resolve issues and eliminate bottlenecks for timely completion of projects. This has also resulted in capacity building of States/ ULBs and thus achieved significant progress under the AMRUT Scheme

NITI Aayog has also conducted a third-party review for Centrally Sponsored Schemes including AMRUT. The report has been published in February 2021 and found satisfactory.

States/ UTs have constituted the required Committees under AMRUT. In the spirit of co-operative federalism, constitution and working of such Committees have been delegated to the States/UTs and the Ministry of Housing & Urban Affairs does not maintain details of constitution/ meetings of these Committees.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO. 215 REGARDING "FUNDS ALLOCATED AND UTILIZED UNDER AMRUT", DUE FOR ANSWER IN THE LOK SABHA ON 03 AUGUST, 2023.

# STATE-WISE FUND ALLOCATED, RELEASED & UTILISED FOR PROJECTS UNDER AMRUT IN LAST 3 FINANCIAL YEARS

(Amounts in ₹ crore)

S.No.	Name of State / UT	Committed CA	CA Released				UC Received			
			FY: 2020-21	FY: 2021-22	FY: 2022-23	Total (during last 3 years)	FY: 2020-21	FY: 2021-22	FY: 2022-23	Total (during last 3 years)
1	Andaman and Nicobar Islands	10.82	-	4.32	-	4.32	-	-	-	-
2	<b>Andhra Pradesh</b>	1,056.62	-	-	76.37	76.37	-	-	-	-
3	Arunachal Pradesh	126.22	-	56.44	-	56.44	-	-	-	-
4	Assam	591.42	-	179.64	258.83	438.47	-	179.64	-	179.64
5	Bihar	1,164.80	685.93	-	-	685.93	267.95	-	-	267.95
6	Chandigarh	54.09	-	-	-	-	-	-	-	-
7	Chhattisgarh	1,009.74	415.55	-	-	415.55	326.7	-	-	326.7
8	Dadra & Nagar Haveli	10.82	-	4.16	-	4.16	-	4.16	-	4.16
	Daman & Diu	18.03	-	-	-	-	-	-	-	-
9	Delhi	802.31	-	206.2	-	206.2	-	114.93	-	114.93
10	Goa	104.58	-	-	-	-	-	-	-	-
11	Gujarat	2,069.96	-	73.61	-	73.61	-	73.61	-	73.61
12	Haryana	764.51	147.18	147.18	-	294.36	147.18	147.18	-	294.36
13	Himachal Pradesh	274.07	56.73	66.71	-	123.44	56.73	30.4	-	87.13
14	Jammu & Kashmir *	500.62	-	95.64	0	95.64	-	-	-	-

15	Ladakh *	79.19	-	-	-	-	•	-	-	-
16	Jharkhand	566.17	109.62	109.62	-	219.24	58.18	-	-	58.18
17	Karnataka	2,318.79	280.5	125.93	-	406.43	280.5	82.67	-	363.17
18	Kerala	1,161.20	399.25	119.62	-	518.87	288.29	-	-	288.29
19	Lakshadweep	3.61	0.41	0.41	-	0.82	0.41	0.28	-	0.69
20	Madhya Pradesh	2,592.86	-	100.76	-	100.76	•	67.13	-	67.13
21	Maharashtra	3,534.08	1,243.71	330	-	1573.71	1,050.48	-	-	1050.48
22	Manipur	162.28	66.06	-	-	66.06	65.81	-	-	65.81
23	Meghalaya	72.12	-	22.69	39.42	62.11		22.69	-	22.69
24	Mizoram	126.22	45.27	ı	-	45.27	37.44	•	-	37.44
25	Nagaland	108.19	-	43.52	•	43.52	ı	43.52	•	43.52
26	Odisha	796.97	-	•	•	•	ı	ı	•	
27	Puducherry	64.91	9.19	9.19	19.66	38.04	9.19	6.25	-	15.44
28	Punjab	1,204.47	121.44	623.57	-	745.01	121.44	483.3	-	604.74
29	Rajasthan	1,541.95	586.54	-	-	586.54	585.53	-	-	585.53
30	Sikkim	36.06	-	18.55	-	18.55	•	17.01	-	17.01
31	Tamil Nadu	4,756.58	278.84	1,454.55	-	1733.39	278.84	1,405.14	-	1683.98
32	Telangana	832.6	350.7	•	•	350.7	289.46	ı	•	289.46
33	Tripura	133.43	26.21	79.58	-	105.79	26.21	77.7	-	103.91
34	Uttar Pradesh	4,922.46	964.37	1,418.72	566.88	2949.97	964.37	1,391.20	410.02	2765.59
35	Uttarakhand	533.72	113.39	147.02	-	260.41	113.39	21.39	-	134.78
36	West Bengal	1,929.32	245.82	675.26	-	921.08	245.82	281.07	-	526.89
Total		36,035.79	6,146.72	6112.89	961.16	13,220.77	5,213.92	4,449.27	410.02	10,073.21
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Note: Committed CA of J&K UT & Ladakh UT has been revised to 100% post bifurcation of erstwhile J&K state